## CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

#### O.A.No.347/97

Friday, this the 24th day of September, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR J.L.NEGI, ADMINISTRATIVE MEMBER

V.N.Mohanan,
Peon,
Office of the Assistant Engineer,
Southern Railway,
Shoranur.

- Applicant

By Advocate Mr TA Rajan

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- Union of India represented by the General Manager, Southern Railway, Madras.
- The Divisional Personnel Officer, Southern Railway, Palakkad.
- 3. K.V.Ramachandran,
  Senior Clerk,
  Divisional Commercial Office,
  Southern Railway,
  Palakkad.
- 4. C.Subbiah,
  Senior Clerk,
  Divisional Commercial Office,
  Southern Railway,
  Palakkad.
- 5. M.Gopal,
  Office Clerk,
  Crew Booking Office,
  Southern Railway, Salem.
  (Ponnal Veedu, Kumulur,
  Karur Post, A.V.Kovil,
  Aranthangi,
  Pudukkottai, Tamil Nadu.
- 6. The Divisional Railway Manager,
  Southern Railway,
  Palakkad. Respondents

By Advocate Mrs Sumathi Dandapani(represented) for R.1,2&6

The application having been heard on 24.9.99, the Tribunal on the same day delivered the following:

#### ORDER

### HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-8, to declare that he is senior to respondents 3 to 5 and to direct the respondents to refix his seniority above respondents 3 to 5 and grant him promotion to higher grades based on revised seniority.

- 2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 2nd respondent.
- 3. Since factual aspects are to be considered for the purpose of revising the seniority, it is only proper this question is first dealt by the department.
- 4. Accordingly the applicant is permitted to submit a representation to the 2nd respondent through proper channel within two weeks from today. If such a representation is received, 2nd respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the representation.
- 5. Application is disposed of as above. No costs.

Dated, the 24th of September, 1999

(J.L.NEGI)

ADMINISTRATIVE MEMBER

(A.M.SIVADAS) JUDICIAL MEMBER

trs/24999

# List of Annexures referred to in the Order:

A-8: True copy of the seniority list No. and date nil of the 6th respondent.